

in the country both in the valve type of radios and the transistor type of radios, we may be able to be self-sufficient by the end of the Third Plan.

Shri C. K. Bhattacharya: May I know whether there is any scheme for manufacturing cheap radio sets?

Shri Manubhai Shah: We have considered a scheme only the other day with the Information and Broadcasting Minister; and we are coming to conclusions very shortly to have cheap radio sets, both of the valve type and of the transistor type, so that we can give to the country, as far as possible, cheap radio sets within the price range of Rs. 150 and less for a radio receiver.

Shri C. D. Pande: Are the Government aware that the transistor radios are getting very popular and that there is no manufacturer in this country who manufactures transistor radios? Will Government take steps to see that this is attended to?

Shri Manubhai Shah: During the current year, in the licencing policy we have permitted all the radio receiver manufacturers, who are about 49 in number, to manufacture 25 per cent. of the radios on the transistor side; and, we hope that about a lakh of transistors will be built in the next year.

Shri Sadhan Gupta: Is it the policy to license units to manufacture whole radio sets or to license units manufacturing different parts and collaborating between themselves?

Shri Manubhai Shah: The latter portion of the question is the policy. That is, we have the policy, firstly, to make everything in India as far as the components and the whole structure are concerned. But, generally, the large-scale man assembles, and buys the components from the small scale and ancillary industry. On that policy, we are working; nowadays, the small scale producers are coming up to produce the components and parts thereof.

Re. Q 824

Mr. Speaker: Q. 824, Shri Rameshwar Tantia. Absent.

Shri Raghunath Singh: This is a very important question and this may be taken up, Sir.

Mr. Speaker: I am sorry. Hon. Members who table questions do not care to be present; nor even do they authorise others to ask the questions. This has become a regular feature. I am not going to allow this.

Sale of Scooters

*825. **Shri A. M. Tariq:** Will the Minister of Commerce and Industry be pleased to refer to the reply given to Starred Question No. 883 on the 15th December, 1959 and state:

(a) whether it is a fact that the firms in Delhi dealing in scooters have not adhered to the target date of 31st December, 1959 for the refund of money deposited with them by all the intending purchasers of scooters;

(b) if so, the reasons therefor; and

(c) the action taken thereon?

The Minister of Industry (Shri Manubhai Shah): (a) to (c). A statement is laid on the Table of the House.

STATEMENT

As stated in reply to Starred Question No. 883 on 15-12-1959, Government had issued instructions to the scooter manufacturers to see that all advances taken in the past were refunded before the 31st December, 1959. The manufacturers, in turn, issued instructions on these lines to their dealers on the 22nd December, 1959. It was, therefore, not possible for the dealer in Delhi, with whom the number of orders booked amounted to about 3,600, to refund all the deposits by the target date. However, the dealer is reported to have taken immediate action, got a circular letter printed and issued it to all those concerned, requesting them to collect the cheque any time

during working hours on week days. They could not issue more than 200 letters a day. As some letters were received back by them un-delivered, they even put an advertisement in the papers on 1st February 1960 to ensure that all got the intimation.

The position, as on 23-2-60, as ascertained from the dealer, is that about 800 had not collected their cheques which were lying ready for collection. Quite a few had even written back to them that they did not want the deposits back.

Government are satisfied with the various steps taken by the dealer in Delhi to refund the deposits as expeditiously as possible.

श्री अ० सु० तारिक : पिछले इजलाम में इस सवाल के जवाब में कहा गया था कि दिसम्बर के आखिर तक पैसे वापस कर दिये जायेंगे। लेकिन बहुत से केसेज में यह पैसे वापस नहीं किये गये हैं। मैं जानना चाहता हूँ कि इस मिलमिले में हुकूमत ने क्या कदम उठाये।

[शुी اے - ایم طارق : پچھلے اجلاس میں اس سوال کے جواب میں کہا گیا تھا کہ دسمبر کے آخیر تک پیسے واپس کر دئے جائیں گے - لیکن بہت سے کیسز میں یہ پیسے واپس نہیں کئے گئے ہیں میں جاننا چاہتا ہوں کہ اس سلسلہ میں حکومت نے کیا قدم اٹھائے۔]

श्री मनुभाई शाह : पहले तो मैं यह अज्ञ करना चाहता हूँ कि उन का इतनी छोटी सी बात पर बार बार यह सवाल उठाना बहुत तकलीफदेह होता है। बहुत कुछ पैसा हमने वापस करवा दिया है। उस में कारण भी दिया है। जिन ८०० आदमियों का पैसा अभी वापस नहीं किया गया है, उस का एस्पेनेशन दिया गया है। वह इतना सन्तोषजनक है कि उस पर और कार्रवाई करने की जरूरत नहीं है।

Shri Vidya Charan Shukla: May I know if various complaints have been received by Government, after this order abolishing the system of taking advances from the people for scooters, that lots of spurious orders have been booked with the scooter dealers and genuine people's requirements are being pushed far behind so that they have no chance of getting scooters even for years?

Mr. Speaker: What is the question?

Shri Vidya Charan Shukla: I want to know whether complaints have been received and what Government propose to do in the matter.

Shri Manubhai Shah: This is a question of cause and effect. When we started taking deposits, people objected to taking deposits; when we withdrew taking deposits, naturally, representations come that deposit system should be re-introduced. On the whole, we felt that for an item like this the deposit system was of no value; and, therefore, we have decided to withdraw the system. For meeting the requirements of scooters, as I have laid statements before the House, we have licensed two more units and one more is under consideration and the present production has exceeded the Second Five Year Plan target by about 50 per cent. And, we hope that the demand of the country will be met in the next 2 or 3 years.

Indian Traders in Burma

*829. **Dr. Ram Subhag Singh:** Will the Prime Minister be pleased to state:

(a) the number of Indian traders in Burma whose firms have been de-registered;

(b) the criteria followed by the Burmese Government for de-registering those firms; and

(c) whether those traders have requested the Government of India to help protect their interests by approaching the Government of Burma?

The Parliamentary Secretary to the Minister of External Affairs (Shri